

**Before the Hon'ble National Green Tribunal, Principal
Bench, New Delhi**

Original Application No. 324/2019

Sh. Vineet GargApplicant

V/s

State of PunjabRespondent

**In Re: Compliance of order dated 06.05.2019 passed by the Hon'ble
NGT in OA No. 324 of 2019.**

1. The Hon'ble National Green Tribunal, Principal Bench, Delhi has taken cognizance of a letter written by the applicant Sh. Vineet Garg resident of H. No. 55, Puda Colony, Sri Muktsar Sahib against the operation of M/s Sevrin Chemicals Pvt. Ltd., Industrial Area, B-03, VPO Danewala, Tehsil Malout, Distt. Sri Muktsar Sahib and treated the same as Original Application no. 324/2019. The Hon'ble NGT was pleased to call a report from the PPCB and in this regard the relevant extract of order dated 06.05.2019 passed in OA no. 324/2019 is reproduced below for kind perusal: -

"Let the Punjab State Pollution Control Board (PSPCB) look into matter, take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within two months by e-mail at nqt.filing@gmail.com."

2. In compliance to order dated 06.05.2019, the action taken report/compliance report in the subject complaint case may kindly be read as under: -

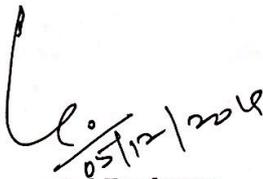
- (A) That M/s Sevrin Chemicals Pvt. Ltd., Industrial Area, B-03, VPO Danewala, Tehsil Malout, Distt. Sri Muktsar Sahib has been established in 2014 in designated industrial area after obtaining consent to establish (NOC) from Punjab Pollution Control Board. The industry was granted consent to establish (NOC) vide no. ZO/BTI/2013/NOC/122 dt. 07.03.2014 for the manufacturing of Pesticides @ 10 MTD, Insecticide @ 10 MTD & Fertilizers @ 30 MTD with certain conditions mentioned therein. The NOC was valid for one year i.e. upto 06.03.2015. **(Copy is enclosed as Annexure-A)**
- (B) That the industry has been established in the industrial area and there is no residential area/ village near the industry. Further, the industry has been established in industrial plot and planted trees along the road side, where the open space is available.
- (C) That the industry is only a formulation unit and various processes involved are as under: -
Raw Material → Grinding, Mixing & Blending → Final Product.
- (D) That no effluent is generated from the process of the industry and the effluent is generated only from lab washing for which the industry has



installed solar evaporation tank for solar evaporation of this effluent and no effluent is discharged outside the premises of the industry except domestic effluent which is discharged into PSIEC sewer.

- (E) That the industry is not having any boiler furnace/any other furnace. But, process emissions are emitted from grinding/mixing process, for which the industry has installed bag filter house as APCD in grinding section and packed bed scrubber as APCD in liquid formulation reaction vessel to scrub these emissions.
- (F) That the industry was granted consent to operate under Water (Prevention & Control of Pollution) Act, 1974 vide no. R15MKSTOW2688905 dt. 15.06.2015 & under Air (Prevention & Control of Pollution) Act, 1981 vide no. R15MKSTOA2688783 dt. 15.06.2015, for the manufacture of Pesticides @ 10 MTD, Insecticide @ 10 MTD & Fertilizers @ 30 MTD. Both the consents were valid upto 30.06.2019, which were further renewed and are valid upto 30.09.2024. **(Copies are enclosed as Annexure-B & C).**
- (G) That in order to further investigate the matter, the industry was visited by officers of the Board on 30.04.2019 and air emission samples from the stack of ACM section and reaction vessels section after APCD were collected. As per analysis report, the conc. of particulate matter is 18 mg/Nm³ and 14 mg/Nm³ within permissible limits as prescribed by the Board.
- (H) That the industry is not having any process in its premises from which any type of toxic gas as like which may result the repetition of Bhopal Gas Tragedy or any other tragedy due to leakage of any gas from the process of the industry.
3. From above, it is clear that the industry has been established in designated industrial area after installing requisite pollution control devices and obtaining consent to establish (NOC) and consent to operate under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and is also operating with the consents of the Board, which are valid upto 30.09.2024.
4. That the above report is hereby submitted for kind perusal and appropriate orders of the Hon'ble Tribunal.

DA/As above


Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Bathinda

 PUNJAB POLLUTION CONTROL BOARD
Zonal Office, Street No. 12, Power House Road, Bathinda.
E-mail: seezobti@gmail.com Ph.0164-2240718

No. _____ Regd. _____ Dated 15/03
To
M/s Sevrin Chemicals Pvt. Ltd.,
Industrial Area, B03, VPO Danewala,
Tehsil Malout, Dist. Sri Muktsar Sahib.

Name of the Prop. : Sh. Deepak Kumar Garg
Scale of the Industry : Small / Red
NOC Fee Details : Rs. 1250/-through NEFT/RTGS.

Subject: "Consent to Establish" (NOC) from Pollution Angle under the provisions of Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981.

No. ZO/BTI/2013/NOC/122 Dated. 07/03/2014.

Reference your application for obtaining NOC of the Board from pollution angle submitted to the Environmental Engineer, Regional Office, Bathinda. The Punjab Pollution Control Board has "No Objection" for a new industrial unit for manufacturing of Pesticides @ 10 MTD, Insecticides @ 10 MTD and Fertilizers @ 30 MTD in plot no. B-03, Industrial Area, VPO Danewala, Malout, Dist. Sri Muktsar Sahib, subject to the following conditions: -

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1. The N.O.C. is valid for period of one year from the date of its issue or till the commissioning of the industry whichever is earlier.
3. The industry shall apply for varied consents of the Board as required under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 at the time of applying clearance certificate.
4. The industry shall provide adequate arrangements for fighting the accidental leakages/discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
5. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.
6. Nothing in this N.O.C. shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities or penalties to which the applicant is or may be subjected under the provisions of the Water/Air Acts respectively.

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7. The project has been approved by the Board from pollution angle and the Industry shall obtain the approval of site from other concerned departments, if need be. (60)
8. The Industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the Industrial premises.
9. The Industry shall dispose off domestic effluent onto land for plantation after passing through septic tank and shall not allow it to stagnate anywhere inside or outside of its premises. The Industry shall not generate/discharge any kind of trade effluent.
10. The Industry shall construct a pucca storage tank of sufficient capacity to hold back the effluent in case of failure of septic tank and also for no demand period.
11. The Industry shall ensure that at any time the emissions do not exceed the emissions standards laid down by the Board from time to time.
12. a) The Industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

$$H = 14 Q_1^{0.3}$$

or

$$H = 74 Q_2^{0.27}$$

Where Q_1 = Quantity of SO_2 in Kg/hr.

Q_2 = Quantity of particulate matter in Ton/day.

(b) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack
0-50 KVA	Height of the building + 1.5m.
50-100 KVA	-do- + 2.0m.
100-150 KVA	-do- + 2.5m.
150-200 KVA	-do- + 3.0m.
200-200 KVA	-do- + 3.5m.
250-300 KVA	-do- + 3.5m.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

Where h = height of the building in meters where the generator set is installed.

13. The Industry shall provide terminal manhole at the end of each collecting system and a manhole upstream of final outlet (s) out of the premises of the Industry for measurement of flow and for taking samples.

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-3-

14. All the under ground water retaining structures shall be lined with an Impervious layer so as to avoid seepage and contamination of sub-soil/water.
15. The industry shall for the purpose of measuring and recording of quantity of water consumed, affix meters of such standards at such places as approved by the Environmental Engineer, Pollution Control Board, Regional Office, Bathinda.
16. The industry shall submit analysis reports of stack emission samples within a period of three months after the commissioning of the Industrial plant.
17. The industry shall not discharge any fugitive emissions/odour. All gases shall be emitted through a stack of suitable height/as per the norms fixed by the Board from time to time.
18. The industry shall keep the height of exhaust pipes with ventilation equipments etc. at least 3 meters above the roof level.
19. The Industry shall install proper canopy on its D.G. set, so as to comply with the noise standards laid down by the Ministry of Environment & Forests.
20. The industry shall provide port holes and platform (s) and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue, duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided at atleast 8 times chimney diameter downstream and 2 times upstream from any flow disturbance. For a rectangular cross section, the equivalent diameter (D_e) shall be calculated from the following equation (1) to determine upstream, downstream distances:

$$D_e = 2LW / L + W$$

Where L = Length in M, W = Width in mts.

- (ii) The sampling ports shall be 7 to 10cm.in diameter.

21. The industry shall not consume any fuel except HSD for D.G. set without the prior written permission of the Board.
22. All amendments/revisions made by the Board in the effluent and/or emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
23. The Industry should plant spreading crown varieties of evergreen trees all along the boundary wall of the unit.
25. The adequacy and efficacy of the air pollution control system will be the entire responsibility of the industry.
26. The Industry shall obtain the Authorization under the Hazardous Waste Management Rules, 1989 as amended from time to time.

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-4-

27. The industry shall get performance study of air pollution control devices carried out once every year from a recognized laboratory and submit the same to the Board. (62)
28. The industry install APCD as per feasibility report submitted by It, simultaneously with main project.
29. The industry shall not discharge any trade effluent to anywhere. The waste water from laboratory shall be solar evaporated after necessary treatment for which the Industry shall provide proper and adequate arrangements.
30. The industry shall provide canopy/acoustic enclosure to DG set along with proper and adequate stack height. 2
31. The industry shall obtain authorization of the Board as required under rule 5 of the Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2008.
32. The Board reserves the right to revoke the consent to establish (NOC) granted to the industry at any time in case the industry is found violating any of the conditions of the consent to establish (NOC) granted under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

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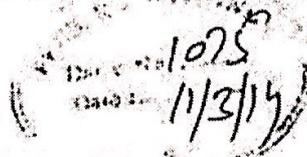
Sdr

For Senior Environmental Engineer

Endst. No. 833

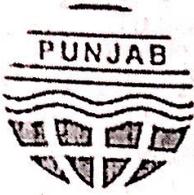
Dated. 7/3/14

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information & necessary action.



Ranjana 7/3/14

For Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Power House Road, Street No. 12, Bathinda

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R14MKS932330

Application No : 11368908

To,
Ashok Kumar
 Industrial Area, B-03, Vpo Danewala, Malout. Malout
 Malout, Muktsar-152107

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of Consent to Operate an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/MKS/2019/11368908
Date of issue :	22/11/2019
Date of expiry :	30/09/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	R15MKSCOTW2688905 From:15/10/2015 To:30/06/2019

2. Particulars of the Industry

Name & Designation of the Applicant	Ashok Kumar, (Director)
Address of Industrial premises	Sevrin Chemicals Pvt. Ltd., Industrial Area, B-03, Vpo Danewala, Malout., Malout, Muktsar-152107
Capital Investment of the Industry	147.2 lakhs
Category of Industry	Orange
Type of Industry	2093-Pesticides formulation
Scale of the Industry	Small
Office District	Muktsar
Consent Fee Details	Rs. 58,800/- vide UTR no. N212190888802046 dt. 31.07.2019.
Raw Materials (Name with quantity per day)	Technical's of concerned pesticides & solvents
Products (Name with quantity per day)	Pesticides @ 10 MTD Insecticides @ 10 MTD Fertilizers @ 30 MTD
By-Products, if any, (Name with quantity per day)	--
Details of the machinery and processes	Raw Material - Mixing & Blending - Final Product.

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Sevrin Chemicals Pvt. Ltd., Industrial Area, B-03, Vpo Danewala, Malout., Malout, Muktsar, 152107

Details of the Effluent Treatment Plant	Trade Effluent @ 0.5 KLD Domestic Effluent @ 1.8 KLD
Mode of Disposal	Trade effluent - into PSIEC sewer after treatment in ETP. Domestic effluent - into PSIEC sewer after septic tank.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the PPCB/CPCB/MOEF.



ਓਐਓ - 2
ਨਵੀਂ ਠਾਕ
ਮਿ: 28/11
ਵਤਾ: ਇੰਜ:
28/11/19
ਮ.ਦ. ਇੰ: 12/34

(Handwritten signature)

22/11/2019

(Ruby Sidhu)
Asstt Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.: 5499

Dated: 22.11.19

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda.

(Handwritten signature)

22/11/2019

(Ruby Sidhu)
Asstt Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment $\frac{1}{2}$ s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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Sevrin Chemicals Pvt. Ltd., Industrial Area, B-03, Vpo Danewala, Malout, Malout, Muktsar, 152107

Page 3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

The industry will get its air emission / effluent samples analysed from the Board's lab / approved lab of the Board, within 3 months.



22/11/2019

(Ruby Sidhu)
Asstt Environmental Engineer

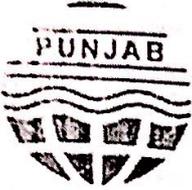
For & on behalf

of

(Punjab Pollution Control Board)

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Sevri Chemicals Pvt. Ltd., Industrial Area, B-03, Vpo Danewala, Malout, Malout, Muktsar. 152107



PUNJAB POLLUTION CONTROL BOARD
Zonal Office, Power House Road, Street No. 12, Bathinda
Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
Industry Registration ID: *R14MKS932330* Application No : *11368627*

To, Ashok Kumar
Industrial Area, B-03, Vpo Danewala, Malout. Malout
Malout, Muktsar-152107

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/MKS/2019/11368627
Date of issue :	22/11/2019
Date of expiry :	30/09/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	R15MKSCCTOA2688783 From:15/10/2015 To:30/06/2019

2. Particulars of the Industry

Name & Designation of the Applicant	Ashok Kumar, (Director)
Address of Industrial premises	Sevrin Chemicals Pvt. Ltd., Industrial Area, B-03, Vpo Danewala, Malout., Malout, Muktsar-152107
Capital Investment of the Industry	147.2 lakhs
Category of Industry	Orange
Type of Industry	2093-Pesticides formulation
Scale of the Industry	Small
Office District	Muktsar
Consent Fee Details	Rs.58,800/- vide UTR no. N21219088806386 dt. 31.07.2019.
Raw Materials (Name with Quantity per day)	Technical's of concerned pesticides & solvents

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Sevrin Chemicals Pvt. Ltd., Industrial Area, B-03, Vpo Danewala, Malout., Malout, Muktsar, 152107

Products (Name with Quantity per day)	Pesticides @ 10 MTD Insecticides @ 10 MTD Fertilizers @ 30 MTD
By-products, if any, (Name with Quantity per day)	--
Details of the machinery and process	Raw Material - Mixing & Blending - Final Product.
Quantity of fuel required (In TPD) and capacity of boilers/ Furnace/Thermo heater etc.	HSD for DG set of capacity of 50 KVA.
Type of Air Pollution Control Devices to be installed	Packed bed wet scrubber for liquid formulation & granule formulation units Canopy with the DG set of capacity 50 KVA
Stack height provided with each boiler/thermo heater/Furnace etc.	stack of height 3 meter above RL with Packed bed wet scrubber Stack of height 3 meters above RL with the DG set.
Sources of emissions and type of pollutants	Liquid formulation & granule formulation units. DG Set of capacity 50 KVA.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the PPCB/CPCB/MOEF.



ਅਧਿਕਾਰੀ ਨੰ: 2937
ਨਵੀਂ ਭਾਗ

28/11
ਵਾਤਾ: ਇੰਜ:

28/11/19
ਮ.ਵ. ਮਟੇਰੇ

ਮ.ਵ. ਇੰ: 1/234

22/11/2019

(Ruby Sidhu)
Asstt Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.: 5581

Dated: 22/11/19

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda.

22/11/2019

(Ruby Sidhu)
Asstt Environmental Engineer

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Sevrin Chemicals Pvt. Ltd., Industrial Area, B-03, Vpo Danewala, Malout, Malout, Muktsar, 152107

Page 2

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building whichever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the building	Height of the Stack
0-50 KVA		+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 1. In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. 1.2
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

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- (i) All failures of control equipments.
- (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
- (i) Once in Year for Small Scale Industries.
- (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
23. The industry shall maintain the following record to the satisfaction of the Board :-
- (i) Log books for running of air pollution control devices or pumps/motors used for it.
- (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
- (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipments etc, which are likely to cause environmental pollution.
33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

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37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

The industry will get its air emission / effluent samples analyzed from the Board's lab / approved lab of the Board, within 3 months..



22/11/2019

(Ruby Sidhu)
Asstt Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)